

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 26<sup>th</sup> June, 2020

No. LL(B).35/99/344 – In partial modification to Notification No. LL(B) 35/99/311, dated 21<sup>st</sup> November, 2018 and in exercise of powers conferred under Section 85 of the Rights of Persons with Disabilities Act, 2016, the Governor of Meghalaya is pleased to appoint the following Advocates as Special Public Prosecutor for the purpose of conducting cases as specified under the aforesaid Act with immediate effect and until further orders.

Sl.No.	Name of Advocates	Jurisdiction
1	Smti Somitra Chakravorty, Special Public Prosecutor.	West Jaintia Hills & East Jaintia Hills Districts.
2	Smti S.D. Sangma, Special Public Prosecutor	East Garo Hills and North Garo Hills Districts.
3	Shri Eubrenald N. Marak Special Public Prosecutor	South Garo Hills District.
4	Shri Tengsrang M. Sangma, Special Public Prosecutor.	West Garo Hills District and South West Garo Hills District.

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(W.Khylllep),

Commissioner & Secretary to the Govt. of Meghalaya,  
Law (B) Department.

**Memo No. LL(B) 35/99/344-A, Dated Shillong, the 26<sup>th</sup> June, 2020.**

**Copy to:-**

1. The Secretary to the Govt. of Meghalaya, Social Welfare Department.
2. The Deputy Commissioner, West Jaintia Hills, Jowai/East Jaintia Hills Khliehriat/East Garo Hills, Williamnagar/ North Garo Hills, Resubelpara/South Garo Hills, Baghmara/South West Garo Hills, Ampati/West Garo Hills, Tura.
3. The District & Sessions Judge, West Jaintia Hills, Jowai/East Garo Hills, Williamnagar/South West Garo Hills, Ampati., *West Garo Hills, Tura.*
4. The Commissioner for Persons with Disabilities, Lower Lachumiere, Shillong.
5. Persons concerned.
6. The DEO, Law (A) Department.
7. Guard file.

By order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.